

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 422**  
**IB/153/ND/2024**

**IN THE MATTER OF:**

Central Bank Of India	...	Applicant
Versus		
Mr. Sandeep Sehgal	...	Respondent

**Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 22.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Mr. Brijesh Tamber, Mr.Prateek Kushwaha, Mr. Aniruddha Mukherjee, Mr. Raghav Singhal, Advs.
For the Respondent	:	

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to  
**15.05.2024.**

Sd/-  
**Court Officer**